

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 525/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 10.08.2020 executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of the Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 300 MW Solar Power Project in the State of Rajasthan ("Project").

Petitioner : Jaisalmer Urja VI Private Limited (JUVIPL)
(Formerly ReNew Solar Urja Private Limited)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **8.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, JUVIPL
Ms. Ashabari Thakur, Advocate, JUVIPL
Ms. Zoya Sheikh, Advocate, JUVIPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition seeks to set aside the Respondent, SECI's letters dated 5.6.2024 and 11.6.2024 which denied its Change in Law claims, along with the communication dated 9.2.2026 refusing to consider additional documents. Consequently, the Petitioner has also sought directions to Respondent, SECI, to consider the clarifications and documents submitted by the Petitioner vide emails dated 31.12.2025 and 30.01.2026, to undertake and complete the reconciliation of the Change in Law claims, and to pay the Change in Law compensation along with carrying cost from the respective dates of actual payment to the authorities until realisation by SECI.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

a) Admit. Issue notice to the Respondent(s);



b) The Respondent(s) to file their respective replies, if any, within six weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)